

(e) If so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir,

(b) and (c) Sikligar - (not Siklikar) Community has already been specified as Scheduled Caste in relation to the States of Haryana, Himachal Pradesh and Punjab and the UTs of Chandigarh and Delhi. Sikligars professing Sikh religion are also treated as Scheduled Castes.

(d) and (e) Issuance of ordinance is not necessary as the Sikligar communities has already been listed as Scheduled Caste in the States and Union Territories referred to above.

[English]

Job Quota for OBC

6030. SHRI VITHAL TUPE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) category-wise posts required to be created as per the reservation-roster;

(b) the number of posts lying vacant so far; and

(c) the measures taken by the Government to implement the reservation policy for the OBC's?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) 27 per cent of the posts to be filled by direct recruitment in an organisation of the Central Government are required to be reserved for the Other Backward Classes. No additional posts are required to be created for providing reservation for them.

(b) Information is not centrally maintained.

(c) Instructions provide for grant of relaxation in upper age limit, recruitment by relaxed standards, restrictions on dereservation, etc. All the Ministries/ Departments have also been requested to make all out efforts to fill up the reserved posts in the same year.

[Translation]

Hindi Stenographers

6031. SHRI SHANTI LAL CHAPLOT : Will the Minister of HOME AFFAIRS to pleased to state :

(a) the number of Hindi Stenographers working in offices/public undertaking of the Central Secretariat;

(b) whether these are assigned work relating to the official language;

(c) whether any separate cadre exists for them according to which their appointment is made in different Departments;

(d) whether the Hindi stenographers are meted out step motherly treatment by assigning English work after being trained in English stenography;

(e) whether there is any separate provision for departmental promotion; and

(f) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) In the Central Sectt. 1699 stenographers were trained in Hindi Stenography as on March, 1998. Information in respect of Public Sector Undertaking is not maintained by Deptt. of Official Language.

(b) Yes, Sir,

(c) There is no separate cadre for Hindi Stenographers.

(d) No Sir. No Such complaint has been received by Deptt. of Official Language.

(e) and (f) There is no separate post of Hindi Stenographer in the Central Sectt. Stenographers Service Cadre. For the promotion of all the stenographers, Limited Departmental Competitive Examination is conducted.

[English]

Constitutional Provision for Scheduled Areas/ Scheduled Tribes

6032. SHRI GIRIDHAR GAMANG : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government and the States having Fifth and Sixth Scheduled Areas, held meeting relating to constitutional provisions for Scheduled Areas and Scheduled Tribes;

(b) if not, the steps likely to be taken by the Government in this regard in the interest of the Scheduled Tribes by some of the States; and

(c) whether the Government proposed to invite the MPs of the Scheduled Areas in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) The meeting exclusively relating to Constitutional Provisions for Scheduled Areas and Scheduled Tribes has not been